

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 79/MP/2013**

**Sub:** Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.3.2009 entered into between GMR Energy Limited and PTC Indian Limited for compensation due to change in law impacting revenues and costs during the operating period.

**Petition No. 81/MP/2013**

**Sub:** Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.3.2009 entered into between GMR Energy Limited and PTC Indian Limited for compensation due to change in law impacting revenues and costs during the operating period.

Date of Hearing : 25.7.2013

Coram : Shri V. S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioners : GMR-Kamlanga Energy Limited, Bangalore  
GMR Energy Limited, Bangalore

Respondents: : Dakshin Haryana Bijili Vitran Nigam Limited & Others

Parties present : Shri Amit Kapur, Advocate ,GMR  
Shri Vishrov Mukherjee, Advocate, GMR  
Shri Shri R. Mekhala, Advocate, Advocate, Haryana  
Shri Sugesh Guru, Advocate, DHVNL  
Shri Varun Pathak, Advocate, DHVNL

## **Record of Proceedings**

Learned proxy counsel for the Haryana Utilities submitted that arguing counsel in the matters is pre-occupied before the Hon`ble Supreme Court and requested to adjourn the matters for two weeks.

2. Request made by the proxy counsel was allowed. The Commission directed the respondents to file their replies, if already not filed, with an advance copy to the petitioners, on or before 14.8.2013. The petitioner may file its rejoinder, if any, by 29.8.2013.

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3. The petition shall be listed for hearing on 11.9.2013.

**By order of the Commission**

**SD/-**

**(T. Rout)  
Joint Chief Legal**